GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- †4522
TO BE ANSWERED ON- 27/03/2025

TRANSFER FROM PRADHAN MANTRI GATI SHAKTI PORTAL TO PRADHAN MANTRI AWAS PORTAL

†4522. SHRI MANISH JAISWAL:
     SHRI ANURAG SINGH THAKUR:
     SHRI BALABHADRA MAJHI:
      SHRI ASHISH DUBEY:
      SHRI JUGAL KISHORE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the steps being taken by the Government to ensure real-time monitoring and accountability with the transfer of the approval system for houses from the Pradhan Mantri Gati Shakti Portal to the Pradhan Mantri Awas Portal;

(b) the existing accountability mechanisms in place to ensure that the approved houses are not merely on paper but are actually constructed and delivered;

(c) whether the Government proposes to set up an independent grievance redressal mechanism to address the issues faced by the beneficiaries; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a) & (b): The provision of pucca house to the PVTG households is one of the interventions under the PM JANMAN which is being implemented by the Ministry of Rural Development (MoRD). For implementation of PM JANMAN, Ministry of Tribal Affairs (MoTA) through the State Governments/ UT Administration has undertaken habitation level data collection exercise through PM Gati Shakti mobile application to estimate PVTG population and also gaps in infrastructure including that of housing The existing guidelines of the abhiyan stipulate that the gaps captured through the mobile app are to be cross-verified by the concerned Ministries and State line Departments. Accordingly, PMAY-G houses under the abhiyan are being sanctioned on Awaas Soft portal of MoRD in accordance with established norms of the program. After the approval   the data is updated/integrated on PM Gati Shakti to monitor sanctions in relation to the gaps.

As per information from MoRD, both the implementation and evidence based monitoring of the PMAY-G scheme is being done through end to end transaction based e-governance model with the help of AwaasSoft and AwaasApp. All the functions through identification of

beneficiaries, sanction, release of installments, reporting of completion, etc. are all done on AwaasSoft and using mobile application "AwaasApp". The physical and financial progress is monitored through various reports available on AwaasSoft, which is open to the public.

(c) & (d): As per information from MoRD, under PMAY-G, there is a grievance redressal mechanism set up at different levels of administration viz., Gram Panchayat, Block, District and the State. The cases of irregularities reported by the Hon'ble Members of Parliament, Members of State Assembly and general public directly or through CPGRAMS are taken up with the State Government for taking necessary action.

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